

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3119
ANSWERED ON:12.08.2010
DEMERGER OF RIL
Naranbhai Shri Kachhadia

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Company Law Board and SEBI approved the demerger of Reliance Industries Ltd.(RIL);
- (b) if so, the details thereof; and
- (c) the basis on which the demerger of RIL was approved by SEBI and Company Law Board?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (c) : Company Law Board and SEBI have no jurisdiction in cases of merger or de-merger. They have therefore no role in matters related to de-merger.